

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2835
ANSWERED ON:17.08.2004
PENSION TO WIDOWS OF FREEDOM FIGHTERS
Pingle Shri Devidas Anandrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that the widows of the freedom fighters are not being given pension facility;
- (b) if so, the details thereof;
- (c) the number of applications received from Maharashtra to provide pension facility to the widows of freedom fighters along with the number of cases settled; and
- (d) the reasons for which the remaining cases are not settled yet?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a) to (d): No, Sir. Under the provisions of the Swatantrata Sainik Samman Pension Scheme, widows of deceased freedom fighter pensioners are entitled to family pension till their death or remarriage, whichever is earlier. Pension Disbursing Authorities have been vested with the powers to transfer the pension in favour of the widow(s) of the freedom fighter upon his death. No request for transfer of pension in favour of widow(s) of a freedom fighter is required to be made to this Ministry.